

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 13th February, 2019 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 18 of 2019

***A Bill further to amend the Tamil Nadu Agricultural Produce Marketing
(Regulation) Act, 1987.***

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Agricultural Produce Marketing (Regulation) Second Amendment Act, 2019.

Short title and
commen-
cement.

(2) It shall be deemed to have come into force on the 1st day of February 1991.

Tamil Nadu Act
27 of 1989.

2. In section 67 of the Tamil Nadu Agricultural Produce Marketing (Regulation) Act, 1987, (hereinafter referred to as the principal Act), in sub-section (4), for the expression "Notwithstanding the repeal of the said Act, any area declared to be a notified area under the said Act shall be deemed to be a notified area under this Act;" the expression "Notwithstanding the repeal of the said Act, any area declared to be a notified area or a notified market area under the said Act shall be deemed to be a notified area or a notified market area, as the case may be, under this Act;" shall be substituted.

Amendment of
section 67.

Validation.

3. Notwithstanding anything contained in the principal Act or in any judgement, decree or order of any court or other authority, anything done or any action taken by the market committee including the levy and collection of fee in any notified market area during the period commencing on the 1st day of February 1991 and ending with the date of publication of this Act in the *Tamil Nadu Government Gazette*, shall be deemed to have been validly done or taken or levied and collected, as the case may be, under the principal Act, as amended by this Act.

STATEMENT OF OBJECTS AND REASONS.

Sub-section (1) of section 18 of the Tamil Nadu Agricultural Produce Markets Act, 1959 (Tamil Nadu Act 23 of 1959) empowered the market committee to levy a fee on any notified agricultural produce bought or sold in the notified market area. Consequent on the enactment of the Tamil Nadu Agricultural Produce Marketing (Regulation) Act, 1987 (Tamil Nadu Act 27 of 1989), the Tamil Nadu Act 23 of 1959 was repealed. Sub-section (1) of section 24 of the said Tamil Nadu Act 27 of 1989 which is similar to section 18 of the repealed Tamil Nadu Act 23 of 1959, empowers the market committee to levy a fee on any notified agricultural produce bought or sold in the notified market area. While repealing the Tamil Nadu Act 23 of 1959, though provisions were made under sub-section (4) of section 67 of the Tamil Nadu Act 27 of 1989 to the effect that every notified area under the Tamil Nadu Act 23 of 1959 to be a deemed notified area under the Tamil Nadu Act 27 of 1989, the notified market areas were not deemed to be notified market areas. Therefore, the Government have decided to amend the Tamil Nadu Act 27 of 1989 for the purpose and also to validate the collection of market fee by the market committee.

2. The Bill seeks to give effect to the above decision.

R. DORAICKANNU,
Minister for Agriculture.

K. SRINIVASAN,
Secretary.